

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.No.133/99 in
O.A.NO.884/96

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Smt. Shanta Shastry, Member(A)

New Delhi, this the 24th day of March, 2000

Liaq Ram
s/o Sh. Pyare Lal
r/o Flat No.15
V. & P.O.Khera Kalan
New Delhi.

.. Review Petitioner

(Applicant in person)

vs.

1. Union of India through
The Director General of Works
C.P.W.D.
Nirman Bhawan
New Delhi - 110 011.

2. The Superintending Engineer
P.W.D. Circle No.IV
Govt. of NCT of Delhi
I.P.Estate, MSO Building
New Delhi - 110 002.
Now at
PWD Circle No.VI
6th Floor, MSO Building
I.P.Estate
New Delhi - 2. Respondents

(By Shri Nand Kishore, Head Clerk, PWD Divn.6,
Departmental Representative)

ORDER (Oral)

By Reddy, J.-

We do not find any error apparent on the face of the record nor any substantial mistake has been brought to our notice. The OA was disposed of directing the respondents to reinstate the applicant in service on certain conditions. It was made clear that the applicant was entitled to count the intervening period for the purposes of seniority, increment and promotion. In the RA the applicant requests for granting back wages for the period he was out of service and submits that Tribunal erred in not granting the same.

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2. This prayer was impliedly rejected by the Tribunal as it is specifically stated that the said period was entitled to be counted only for the purposes of seniority, increment and promotion. The same cannot be granted by way of a review. (21)

3. The RA is therefore dismissed. No costs.

Shanta Shatry
(SHANTA SHATRY)
MEMBER(A)

V.Rajagopala Reddy
(V.RAJAGOPALA REDDY)
VICE-CHAIRMAN(J)

/rao/